

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 187
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi and Ors.
Vs.

.... Applicant/petitioner

M/s. R.S. Stones Pvt Ltd

.... Respondent

SECTION:

Under Section 7 of IBC, 2016 of CIRP

Order delivered on 16.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent : Mr. Abhishek Anand, Mr. Mohak Sharma, Mr.
Viren Sharma, Advs. for suspended board

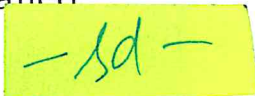
ORDER

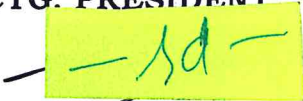
CA-2428(PB)/2019:-

On Section 19(2) application filed by the RP and also on the list provided by the RP, the counsel appearing on behalf of the suspended directors having come forward to have a meeting with the RP and to assist him in providing all these documents, this application is accordingly disposed of with directions to the suspended directors to comply with undertaking given by the counsel by providing the documents sought by the RP in the meeting to be held on 22.01.2020.

In the event co-operation has not come from the suspended directors, the applicant is at liberty to approach this bench.

Bailable warrants issued earlier are hereby recalled


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)